

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

5.

C.P. (IB)/441(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Central Bank of India

Vs.

Vivek Kawde

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Ranjita Kumari, Ld. Counsel for the Financial Creditor present through VC. None present for the Personal Guarantor.
2. Ld. Counsel for the Financial Creditor seeks time to file proof of service regarding demand notice and petition.
3. List this matter for further consideration on **07.08.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)